

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/GT/2016

Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR -Kamalanga Energy Limited(GKEL) (3x350 MW) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution companies.

Date of hearing : **28.7.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GKEL

Respondents : GRIDCO & 4 others

Parties present : Shri Vishrov Mukherjee, Advocate, GKEL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

This petition has been filed by the petitioner, GKEL for approval of tariff for the period 2014-2019 and for review of tariff based on truing-up exercise for the period from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant (generating station) in terms of the 2014 Tariff Regulations and the 2009 Tariff Regulations respectively.

2. During the hearing, the representative for the petitioner made detailed submissions in the matter and submitted that the additional information sought for by the Commission has been filed and copies have been served on the respondents.

3. The learned counsel for the respondent, GRIDCO submitted that an appeal against the judgment of Tribunal as regards jurisdiction of this Commission has been challenged before the Hon'ble Supreme Court and the same is pending. He further submitted that petitioner may be directed to serve the soft copies of the calculations in respect of the claims made by the petitioner to the respondent. Accordingly, the learned counsel prayed for 4 weeks time to file reply in the matter and fix the hearing during September, 2016.

4. The Commission accepted the prayer and adjourned the hearing. Respondent GRIDCO is directed to file its reply, on or before 24.8.2016, with advance copy to petitioner who shall file its rejoinder by 31.8.2016.

5. Matter shall be listed for hearing on 15.9.2016. Pleadings in the matter shall be completed on or before the said date of hearing. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

